

**PUNJAB VIDHAN SABHA**

**Bill No. 36-PLA-2016**

**THE PUNJAB COMPULSORY REGISTRATION OF MARRIAGES  
(AMENDMENT) BILL, 2016**

**A**

**BILL**

*further to amend the Punjab Compulsory Registration of Marriages Act, 2012.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Compulsory Registration of Marriages (Amendment) Act, 2016.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Compulsory Registration of Marriages Act, 2012, in section 3, for the words and signs "On or after the commencement of this Act, every marriage,-", the words and signs "On or after the commencement of this Act, every marriage except the marriage registered under the Anand Marriage Act, 1909,-" shall be substituted.

Amendment in section 3 of Punjab Act 1 of 2013.

## STATEMENT OF OBJECTS AND REASONS

The purpose of this bill is to remove the contradictions between the provisions of the Central Act "Anand Marriage Act 2012" and the state Act "Punjab Compulsory Registration of Marriages, Act 2012". This bill proposes to amend section 3 of the Punjab Compulsory Registration of Marriages Act, 2012 with a view to exempt the marriages which have been registered under the Anand Marriages Act, 1909. Passing of this Bill will enable the people to register their marriages under either the amended Anand Marriages Act 1909 or the Punjab Compulsory Registration of Marriages Act 2012.

PARKASH SINGH BADAL,

Chief Minister, Punjab.

CHANDIGARH :  
The 12th September, 2016.

SHASHI LAKHANPAL MISHRA,  
Secretary.

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*N.B.*— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 12th September, 2016 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).